

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-3
New IA-3502/2021 in
IB- 34/(ND)/2020

IN THE MATTER OF:

Amit Singla

Vs.

Indiglobal Tradelinks (P) Ltd

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the CD :

For the Intervener :

: Mr. Mohd Nazim Khan, RP in person

ORDER

Heard the submissions made by the Counsel for the Resolution Professional.

This is an interim Application filed under Section 60 (5) (b) of the Insolvency & Bankruptcy Code, 2016 for initiation of the proceedings.

The Counsel has submitted that an advance copy of the Petition has been served on the Respondents but no one is present at the time of virtual hearing of the matter. Let Notice be served on the respondents for their appearance as well as for filing reply in the matter. The Respondents are directed to file their reply within three weeks and one week's time is granted for filing Rejoinder.

Post the matter on 30.9.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit